

# HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Jammu)

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**Subject:- Change of place of sittings of the Additional District and Sessions Judges, Civil Judges (Senior Division) and Civil Judges (Junior Division).**

## **NOTIFICATION**

**No.: 1223 of 2025/RG**

**Dated: 7 .04.2025**

With a view to enhance the efficiency and effectiveness of the justice delivery system and to ensure justice at doorsteps, the High Court of J&K and Ladakh, in exercise of the powers vested under Section 22 and 26 of the Civil Courts Act, 1977 and in-terms of Section 8(6) and 12 of Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 as well as other enabling provisions of the relevant laws, is pleased to order the change in sitting places of the Additional District and Sessions Judges, Civil Judges (Senior Division) and Civil Judges (Junior Division) as under:-

1. The 2<sup>nd</sup> Additional District & Sessions Judge, Jammu shall hold its sitting for the last three days of the Week (i.e. Thursday, Friday and Saturday) at Tehsil Headquarter R.S. Pura Jammu in the premises/building to be identified by Principal District and Sessions Judge, Jammu with the approval of the High Court, to deal with cases originating from Tehsil R.S. Pura & Tehsil Bishnah, pending creation of the court of Additional District and Sessions Judge for Tehsil headquarter R.S Pura.
2. The Additional District & Sessions Judge, Bandipora shall hold its sitting for the last three days of the Week (i.e. Thursday Friday and Saturday) at Sumbal Headquarter in the premises/building to be identified by Principal District and Sessions Judge, Bandipora with the approval of the High Court, to deal with the Cases originating from the Sumbal Sub-Division, pending creation of the court of Additional District and Sessions Judge for Sumbal Sub Division.
3. The Additional District and Sessions Judge, Poonch shall hold its sitting for the first four days i.e. Monday to Thursday of every week at Tehsil Headquarter Mendhar in the premises/building to be identified by the Principal District and Sessions Judge, Poonch with the approval of the High Court, to deal with the cases falling within its jurisdiction and originating from Tehsil Headquarter Mendhar, pending creation of the court of Additional District and Sessions Judge for Mendhar.
4. The Munsiff/ Additional Special Mobile Magistrate, Doda shall hold its Court for three days in a fortnight at Assar in the premises to be identified by Principal District and Sessions Judge, Doda with the approval of the High Court, for dealing with the cases of that area.
5. The Munsiff/Additional Special Mobile Magistrate, Thanamandi shall hold its Court also at Darhal for at least three days in a week to deal with cases originating from Darhal.



6. The Munsiff/Additional Special Mobile Magistrate, Surankote shall hold its Court also at Mendhar for at least three days in a week to deal with cases originating from Mendhar.
7. The Munsiff/Additional Special Mobile Magistrate, Samba shall hold its Court for three days in a fortnight at Ghagwal in the premises to be identified by Principal District and Sessions Judge, Samba with the approval of the High Court for dealing with the cases of that area.
8. The Munsiff/Additional Special Mobile Magistrate, Kishtwar shall hold its Court for three days in a fortnight at Paddar in the premises to be identified by Principal District and Sessions Judge, Kishtwar with the approval of the High Court for dealing with the cases of that area.

**By Order.**

*Jw*  
7/4/25

**(Shahzad Azeem)**  
**Registrar General**  
**Dated: 7.04.2025**

**No.: 19209-87 /RG/GS**

**Copy of the above forwarded to the:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice \_\_\_\_\_;  
*..... for information of their Lordships.*
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Jammu;
4. Registrar Vigilance, High Court of J&K and Ladakh, Jammu;
5. Registrar Rules, High Court of J&K and Ladakh, Jammu;
6. Registrar (I.T) Computers, High Court of J&K and Ladakh, Jammu;
7. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
8. All Principal District and Sessions Judges, UT of J&K;
9. Deputy Commissioner (s), Jammu, Bandipora, Poonch, Doda, Rajouri, Samba and Kishtwar;
10. CPC, e-Courts, High Court of J&K and Ladakh, Jammu;  
*..... for information and necessary action.*
11. Manager, Government Press, Jammu for publication in the gazette.
12. Incharge NIC, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.
13. Incharge Library, High Court Wing, Srinagar/Jammu for information and for keeping the record of the same.
14. Order File.

*Jw*  
7/4/25  
**Registrar General**